

File No. 09-01/Enf-I/2012/FSSAI (Pt-2)  
**Food Safety and Standards Authority of India**  
(Enforcement Division)  
(A statutory Authority under Ministry of Health and Family Welfare, Govt. of India)  
FDA Bhawan, Kotla Road, New Delhi - 110002

The <sup>9th</sup> February, 2016

**Office Order**

**Subject: Notification of FSSAI's Designated Officer for Central Licensing under Section 36 of FSS Act, 2006 - reg.**

Consequent to the decision of the Food Authority in its 17<sup>th</sup> Meeting held on 18<sup>th</sup> May 2015 and in pursuance of Section 36 of the Food Safety and Standards Act, 2006, read with Section 1.2.1 (1) of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011 the following officers are hereby appointed as Designated Officers along with the jurisdiction/area mentioned against each, in supersession of the earlier orders of even number dated 16<sup>th</sup> February, 2015 and 25<sup>th</sup> January, 2016:-

Sr. No.	Name of the Officer	Area of Jurisdiction
1.	Shri D.P. Guha, Joint Director, Kolkata Regional Office	States of West Bengal, Odisha, Bihar, Jharkhand, Sikkim, Chhattisgarh and UT of Andaman and Nicobar Islands
2.	Shri Anil Mehta, Deputy Director, Delhi Regional Office	States of Delhi, Haryana, Rajasthan, Uttarakhand and Himachal Pradesh
3.	Dr. Prasenjeet G. Gaikwad, Assistant Director, Mumbai Regional Office	States of Gujarat, Maharashtra, Goa, Madhya Pradesh and UTs of Dadra & Nagar Haveli, Daman & Diu
4.	Dr. M. Kannan, Deputy Director, Chennai Regional Office	States of Kerala, Tamil Nadu, Karnataka, Andhra Pradesh, Telangana and UTs of Puducherry, Lakshadweep
5.	Shri D.P.Guha, Joint Director, Guwahati Regional Office <b>(additional charge)</b>	States of Assam, Arunachal Pradesh, Tripura, Mizoram, Meghalaya, Manipur and Nagaland
6.	Shri B.S.Acharya, Deputy Director, Delhi Regional Office	States of Uttar Pradesh, Punjab, Jammu and Kashmir and UT of Chandigarh

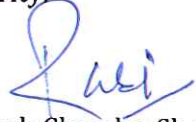
2. The Designated Officers, so appointed shall perform the functions of Central Licensing Authority in accordance with the provisions under FSS Regulations, 2011.

3. The above mentioned changes shall come in force w.e.f. **01<sup>st</sup> March 2016**; consequently, Sub-Regional Offices at Chandigarh and Lucknow shall cease to exist for the purpose of **processing of fresh applications** for grant of Licenses.

4. The applications filed (**upto 29<sup>th</sup> February 2016**) with the Sub Regional Offices at Chandigarh and Lucknow shall be processed by the existing Central Licensing Authority latest by **31<sup>st</sup> March, 2016** thereafter the pending applications shall be transferred and processed by the Delhi Regional Office.

5. The necessary orders for winding up Sub Regional Office at Chandigarh and Lucknow w.e.f. **01<sup>st</sup> April 2016** shall be issued in the due course.

6. This issues with the approval of the competent authority.

  
(Rakesh Chandra Sharma)  
Director (Enforcement)

To,

1. All Commissioners of Food Safety
2. All Designated Officers/Central Licensing Authority
3. IEC Division – For uploading the order on FSSAI Website
4. Establishment Division, FSSAI HQs
5. Guard File of Enforcement Division

Copy to:

Shri Rakesh S. Nayal, Under Secretary to the Government of India, Ministry of Health and Family Welfare, Nirman Bhawan, New Delhi – 110108 - For information.